GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:4121 ANSWERED ON:20.03.2015 COMPASSIONATE APPOINTMENTS IN BANKS Devi Smt. Rama

Will the Minister of FINANCE be pleased to state:

(a) whether the Public Sector Banks (PSBs) make appointments on compassionate grounds;

(b) if so, the policy/ guidelines laid down for such appointments along with the time limit to make such appointments in PSBs;

(c) the number of applications received/ pending and number of appointments offered by banks viz. State Bank of India (SBI), Syndicate Bank and Punjab National Bank (PNB) on compassionate grounds during the last three years and the current year, bank and State/UT-wise;

(d) whether the Government amended/ changed these guidelines in the recent past;

(e) if so, the details thereof and the reasons therefor; and

(f) the steps taken/being taken by the banks to ensure a dignified behaviour with the dependent of the deceased employee?

Answer

The Minister of State in the Ministry of Finance (Shri Jayant Sinha)

(a): Yes, Sir.

(b): The policy/guidelines on compassionate appointment provides coverage to dependent family member of the deceased employee in Public Sector Banks (PSBs). Applications for employment under the Scheme from eligible dependent should normally be considered upto 5 years from the date of death. The aim of the scheme is provide immediate assistance for relief from financial destitution.

(c) The year-wise, State/UT/Circle-wise details on appointments made on compassionate grounds in State Bank of india, Syndicate Bank and Punjab National Bank is at Annexure-I, Annexure-II and Annexure-III respectively

(d)& (e): Yes Sir, Government has recently decided in 2014, in consultation with Indian Banks AssociationBA) to liberalize the Compassionate Appointment Scheme so as to include all kinds of compassionate appointments in Public Sector Banks. The scheme also provides for either the option of Compassionate Appointment or payment of lump sum Ex-gratia amount subject to the certain conditions.

(f) IBA has informed that PSBs are taking adequate care while extending the benefits to the eligible dependebnt members of the deceased employee.